

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALIAHABAD BENCH : ALIAHABAD

DIARY NO 703 OF 2003

ORIGINAL APPLICATION NO. 280 OF 2003
ALIAHABAD THIS THE 10TH DAY OF MARCH, 2003

HON'BLE MRS. MEERA CHHIBBER, MEMBER-J

Smt. Terasa

Wife of Late Samman Lal,
R/o Village-Mohammadpur,
Post-Manauri,
District-Kaushambi.

.....Applicant

(By Advocate Shri Islam Ahmad)

Versus

1. Command Chief Engineering,
Lucknow.

2. Chief Works Engineering Air Force,
Bamrauli, Allahabad.

3. Assistant Garrison Engineer (INDEP),
Manauri, Air Force,
Allahabad.

4. Union of India,
through its Defence Secretary,
New Delhi. Respondents

(By Advocate Shri V.V. Mishra)

ORDER

This O.A. has been filed by widow of Late Samman Lal that her husband was due to retire on attaining the age of superannuation of 60 years on 31.12.2000 but he was wrongly retired on 31.10.2000 and no retiral dues were paid to him. In the mean time as her husband died on 20.05.2001, The-eafter, the applicant was given an amount of Rs6,61,890/- on account of final settlement of GP fund from in respect of Shri Samman Lal /i/ GP Fund Account No.200968.

She was also paid the family pension but she was neither paid the Leave Encashment nor the salary for the month of November and December, 2000. Inspite of her representation dated 31.08.2001 (Annexure-3) and another representation which is filed as annexure-4 with the O.A., she has not been given any reply till date.

2. I have heard both the counsel and perused the pleadings as well.

3. In her representation dated 31.08.2001 applicant has only asked for compensation for the period of premature retirement, which is not within the jurisdiction of this Tribunal. Vide her representation at annexure-4, she has submitted that till date she has not been given the leave ^{2 interest is} encashment thereon. Applicant has neither filed the order by which her husband was retired nor there is any acknowledgement on the representation alleged to have been given by her. Therefore, I think no purpose would be served by calling any CA from the respondents and this O.A. is being disposed of at the admission stage itself by giving a direction to the respondents that in case applicant has given a representation which she has annexed with the O.A. as annexure-4, the same should be disposed of by passing a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order and applicant should be informed accordingly.

4. With the above directions the O.A. is disposed of at the admission stage itself with no order as to costs.


Member-J

/Neelam /